GOVERNMENT OF INDIA MINISTRY OF POWER

RAJYA SABHA STARRED QUESTION NO.83

TO BE ANSWERED ON 27.07.2021

INSTALLATION OF SULPHUR DIOXIDE REGULATORS IN POWER PLANTS

83 # SHRI REWATI RAMAN SINGH:

Will the Minister of **POWER** be pleased to state:

- (a) whether it is a fact that even after the deadline given by Government to install the technology to prevent sulphur dioxide in the black smoke emitted from the power stations, many power companies are yet to install this technology;
- (b) whether it is also a fact that the coal-fired power stations of the country are facing technical difficulties in installing sulphur regulator technology;
- (c) if so, the details thereof; and
- (d) the guidelines issued by Government for immediate installation of sulphur regulator technology in all the power stations of the country?

ANSWER

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.83 TO BE ANSWERED IN THE RAJYA SABHA ON 27.07.2021 REGARDING INSTALLATION OF SULPHUR DIOXIDE REGULATORS IN POWER PLANTS

(a) to (d): Coal based power plants are obligated to ensure compliance of the emission control norms, including sulphur dioxide (SO₂) emissions, notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) and directions given by the Central Pollution Control Board (CPCB) from time to time.

As per the latest Notification issued by MoEF&CC on 31.03.2021, a task force has been constituted by the Central Pollution Control Board (CPCB) comprising of representatives from MoEF&CC, Ministry of Power (MoP), Central Electricity Authority (CEA) and CPCB to categorize Thermal Power Plants (TPPs) in three categories and the timelines to install FGD or comply with new emission standards are as follows:

	for	Environment Compensation (Rs. per unit electricity generated) for non-compliance beyond timelines		
		0-180 days	181- 365 days	366 days & beyond
Category A - Within 10 km radius of National Capital Region (NCR) or cities having million plus population as per 2011 census of India.	_	0.10	0.15	0.20
Category B - Within 10 km radius of critically polluted areas or Non-Attainment cities as defined by CPCB.	Upto 31.12.2023	0.07	0.10	0.15
Category C- Other than those included in Category A and B.	Upto 31.12.2024	0.05	0.075	0.10

As per the above notification, the earliest timelines for compliance begins from 31.12.2022 for Category A plants and therefore, time is still there for compliance by thermal power plants. Environment compensation proposed to be levied on TPPs by MoEF&CC for non-compliance beyond the timelines will result in expeditious planning by TPPs for installation of sulphur regulator technology.
